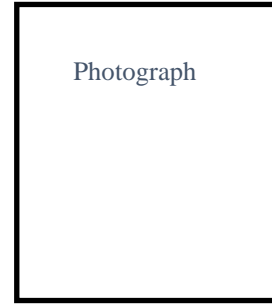


9. For ‘Form-I’ and Form-II of the said rules, the following Forms shall respectively be substituted, namely:—

“Form I

[See rule 4(2)]



1. Name of the applicant
2. Father’s/Husband’s name.....
3. Date of Birth.....
4. Gender: Male/Female/Transgender
5. Whether SC/ST/OBC/General.....
6. Whether a Person with Benchmark Disability (PwBD) (Yes/No)
 - (i) If Yes, percentage of disability
 - (ii) Category of PwBD
(upload a valid PwBD certificate)
7. Aadhar number (optional)
8. PAN Number
9. Address (residence).....
.....
..... PIN
Address (official).....
..... PIN
Mobile number E-mail.....
10. Educational Qualifications
(Please upload scanned copies)
11. Enrolment number and date of enrolment with the Bar Council (Please upload scanned copy)
12. Number of years of practice as an advocate
13. Whether Income-tax assessee (Yes/No)
(If yes, please upload income-tax return of previous two financial years)
14. The applicant (name of the applicant in block letters) do hereby showeth...
 - (i) That the applicant is a person eligible for appointment as a notary under the Notaries Act, 1952, and the rules made thereunder;
 - (ii) That the applicant practices as an Advocate at (mention the name of place of present practice).
 - (iii) That the applicant is willing to practice as a Notary Public at (state the name of the local area/district/sub-division/taluka where he intends to practice as a Notary Public) in the State/Union Territory of
 - (iv) That no previous application of the applicant has been rejected or withdrawn by him, within the preceding six months;

The applicant, therefore, prays that the Government be pleased to appoint and admit him/her as a notary under and by virtue of the Notaries Act, 1952 (53 of 1952) read with the Notaries Rules, 1956 to practice at (Mention here the name of the local area where he/she intends to practice as Notary).

Dated.....day of.....20.....

Signature of the applicant

Note. — (1) No hard copies or advance copies of the application in Form 1 will be accepted.

(2) The following documents are required to be uploaded while filling up the application form:-

- (i) Proof pertaining to date of birth,
- (ii) Copy of the PAN Card.
- (iii) Copy of Graduation Degree.
- (iv) Copy of the Law Degree (LL.B. or equivalent).
- (v) Copy of Certificate of enrolment issued by the Bar Council concerned.
- (vi) No Objection Certificate issued by the Bar Council of the concerned State needs to be submitted on selection as notary.
- (vii) Copy of a valid PwBD Certificate, if any (if applying under PwBD category).

FORM II

[See rule 4(2)]

1. Name of the applicant.....
2. Father's / Husband's name.....
3. Date of Birth.....
4. Gender: (Male/Female/Transgender)
5. Whether SC/ST/OBC/General.....
6. Whether a Person with Benchmark Disability (PwBD)..... (Yes/No)
 - (i) If Yes, percentage of disability
 - (ii) Category of PwBD
7. Aadhar number (optional)
8. PAN
9. Address (residence)

.....PIN

Address (office)

..... PIN
10. Mobile number E-mail
11. Educational Qualifications
12. Whether had been a member of judicial service or officer under the Central or State Government or officer in the department of Judge Advocate General in the legal department of the armed forces(Yes/No)
 - (i) If yes, Date of joining
 - (ii) Date of Retirement
 - (iii) Designation at the time of retirement
 - (iv) Period of service in Years & Months YearsMonth(s)
13. Whether had been a member of Indian Legal Service (Yes/No)
 - (c) If yes, date of joining the Indian Legal service
 - (d) Post held in the Indian Legal service at the time of retirement

Photograph

14. Area (District/Sub-Division) where the applicant intends to practice as Notary Public

Dated.....day of 20...

Signature of applicant

Note.— Necessary proof about eligibility under rule 3(b) and (c) of the Notaries Rules, 1956, is to be attached.”

10. For ‘Form-II B’ of the said rules, the following Form shall be substituted, namely:-

“FORM IIB

[See Rule 8(5)]

Government of _____

[Emblem]

CERTIFICATE OF PRACTICE

Certified thatson/daughter/wife
 of.....resident of has been appointed
 as a notary under the Notaries Act, 1952 (53 of 1952) and is authorised to practise as such in and throughout
 for a period of five years.

Given under my hand and seal of the Government ofon this day of20.....

Deputy Legal Adviser/

Additional Legal Adviser/

Joint Secretary & Legal Adviser to the Government of India/

Additional Secretary to the Government of India/

Secretary to the Government of.....(Name of the State);”

[F. No. 15011/20/2023-Notary Cell]

ASHUTOSH MISHRA, Jt. Secy. & L. Ad.

Note : The principal rules were published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number S.R.O. 324, dated the 14th February, 1956 and was last amended vide notification number G.S.R. 176(E), dated the 13th March, 2023.